

Scheme for the Use of Brackish Water for Prawn Culture

5476. SHRI ARJUN SETHI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any scheme has been framed by the Central Government regarding the use of brackish water which is available in costal Orissa and is suitable for prawn culture;

(b) whether the State Government of Orissa has approached the Union Government to launch an intensive prawn welfare programme; and

(c) if so, the details regarding the scheme of Central Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) Yes, Sir.

To utilise brackish water area available for prawn fish culture; a Centrally Sponsored Scheme of Development of Brackishwater Fish Farming has been taken up for implementation in all the maritime States including Orissa, during VI Five Year Plan.

(b) No, Sir.

However, under the Centrally Sponsored scheme of Development of Brackish water Fish Farming, a proposal has been received in the Ministry for Brahamagiri area of the Chilka Lake in Puri district at a cost of about Rs. 12 lakhs.

(c) The Centrally Sponsored Scheme of Development of Brackishwater Fish Farming envisages a package approach of developing 1500 ha brackishwater area (1400 ha in 8 maritime States and 100 ha in selected 3 inland States) into farm ponds for culture of brackishwater prawn and fish. The total outlay earmarked for this scheme amounts to Rs. 9.96 crores. To provide quality

fish seed to prawn farmers, who are to be allotted public water area on lease, provision for construction of prawn seed hatcheries has also been made. Under this programme, about 1,000 fish farmer families will be benefited.

Unauthorised Occupation of Lodi Colony Quarters by Retired Government Servants

5477. SHRI H.N. NANJE GOWDA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether large number of Government quarters in Lodi Colony are in occupation of retired Government Servants unauthorisedly for over a year; if so, full particulars of the flats of different types; and

(b) the reasons for not getting those flats vacated from the unauthorised occupants and making them available Government servants ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Only 21 retired Govt. servants are still in occupation of General Pool accommodation in Lodi Colony as per details indicated below :

| Type of accommodation | No. of retired Govt. Officers |
|-----------------------|-------------------------------|
| B | 4 |
| C | 14 |
| D | 3 |

(b) Eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act 1971 are already in progress.

Reservation for the Purpose of Promotion for SC/ST Personnel in Category-III

5478. SHRI R.N. RAKESH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether 70 per cent of the entry

level in Class-III posts are filled up by direct recruitment and 30 per cent by promotion from qualified departmental Category-IV employees in the Food Corporation of India, New Delhi;

(b) if so, whether there is no reservation in 30 per cent Category-III posts filled up by promotion from Category-IV departmental employees;

(c) if so, how the reserved quota at entry level in Category-III posts is filled up;

(d) whether Government propose to provide for the provision of reservations in the 30 per cent Category-III posts filled up by promotion from departmental Category-IV employees; and

(e) if so, by which time and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) The Category-III posts in General Administration and Godown Cadres are filled 70% by direct recruitment and 30% by promotion of eligible matriculate category-IV employees. The entry level category-III posts in some cadres are filled 100% by direct recruitment or 100% by promotion as per the provisions in the FCI (Staff) Regulations.

(b) and (c) There is no reservation for scheduled castes and scheduled tribes in the 30 per cent quota. However, wherever promotion quota is $33\frac{1}{3}$ per cent and above, reservation for scheduled castes and scheduled tribes is made as per Government directives issued from time to time in this regard.

(d) and (e) No such proposal, at present, is under consideration.

M.Ps Died Due to Heart Attack

5479. SHRI BHEEKHABHAI :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) the number of deaths of Members of Parliament due to sudden heart attack on the floor of the House during the various terms of Lok Sabha from First Parliament to Seventh in New Delhi;

(b) the number of deaths of ex-members of Lok Sabha due to heart attack in Delhi/New Delhi; and

(c) what preventive steps have been taken to arrange medical care by Government ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) and (b) The Department of Parliamentary Affairs has no record about the cause of death of a Member of Parliament or an ex-Member of Parliament.

(c) The Members of Parliament are governed by the Medical Facilities (MPs) Rules, 1959. Every assistance is extended to the Members by the CGHS Dispensaries and other Hospitals maintained by the Ministry of Health.

Progress of Survey Achieved Regarding I.R.D.P. and Trysem in Madhya Pradesh

5480. Dr. VASANT KUMAR PANDIT : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the progress of surveys achieved in 1981 and 1982 (September ending) regarding the IRDP and Trysem programme in Madhya Pradesh;

(b) the number of youths for self-employment training have been identified in Madhya Pradesh;

(c) the amount of stipends, training expenses and raw materials, machinery subsidy given in 1981 and 1982 (upto September) for the purpose;